

6.	Kottayam Phones	1426
7.	Thodupuzha Telegraph	1396
8.	Ernakulam Telegraph	2148
9.	Trichur Phones	2545
10.	Trichur Telegraph	2955
11.	Palghat Telegraph	1579
12.	Calicut Telegraph	3983
13.	Cannanore Telegraph	5277
14.	Kasaragod Telegraph	2850
15.	Trivandrum Telephone Distt.	4959
16.	Ernakulam „ Distt.	5300
17.	Calicut „ „	1857
G. Total :		42,875

(b) The existing telephone exchanges are being expanded and new ones are being opened depending upon availability of equipment and funds.

(c) The present waiting list is expected to be cleared progressively during 7th Plan period.

#### Tampering of S.T.D. Meters by Telephone Exchange Employees

409. SHRI PROF. P. J. KURIEN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of employees apprehended, who were indulging in tampering with S. T. D. meters, etc. since January 1, 1984 ;

(b) whether any vigilance measures have been initiated, to apprehend employees who are thus inclined to indulge in S.T.D. meter tampering activities ; and

(c) the details of such pre-emptive vigilance measures taken by his Ministry since January 1, 1984 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL) : (a) Nil.

(b) Yes, Sir.

(c) (i) Surprise visits/inspection by Vigilance Staff meter room/MDF etc.

(ii) Forthrightly individual meter readings are recorded and any unusual variation in the calling pattern is reviewed

(iii) Meter rooms kept locked under the charge of a J.E. and entry to meter room is restricted.

(iv) All meters are sealed.

(v) Random checks on subscribers telephone meters.

(vi) keeping special watch on the functioning of meters of subscribers dealing in speculative business or who run transport and allied business.

Show Cause Notice Issued to M/s Burroughs Wellcome

410. SHRI BANWARI LAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the basis on which a show cause notice has been issued to M/s Burroughs Wellcome for effecting substantial expansion ;

(b) the company's response so far ; and

(c) the penalties proposed to be imposed under the Industries (D.R.) Act in case the company's response is found unsatisfactory ?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE)**

(a) M/s Burroughs Wellcome has been issued a *prima facie* show cause notice for contravening the provisions of Section 13 (1) (d) of the Industries (Development & Regulation) Act, 1951.

(b) The company has submitted a representation in reply to the show cause notice and has also been given a hearing in the Ministry on 19th July, 1984. The company has been asked to submit further information in support of the arguments put forth by the company representatives in the hearing.

(c) Section 24 of the 'Industries (Development & Regulation) Act provides the penalties for contraventions of the provisions of the IDR Act.

**Re-Endorsement of Production Capacity of Drugs Companies for Export Obligation**

411. SHRI BANWAR! LAL : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state :

(a) the names of companies which have been given a higher production capacity with an export obligation under the Capacity Re-endorsement Scheme of 1982 and 1983 ;

(b) whether the increased capacity endorsement will be nullified in case the companies refuse or cannot meet the export obligation ;

(c) the reasons for seeking export obligation when indigenous demand for bulk drugs/formulations so endorsed far exceeds the amount of production ; and

(d) whether the export obligation ceases for those FERA Companies which become non-FERA in future ?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) :** (a) The following companies

have been granted re-endorsement of capacities with export obligations under April 1982 Scheme :

1. M/s May' & Baker India Ltd.
2. M/s Roche Products Ltd.
3. M/s Cyanamid India Ltd.
4. M/s Merck Sharp and Dhome Ltd.
5. M/s Hoechst Pharmaceuticals Ltd.
6. M/s Boots Co. (India) Ltd.
7. M/s Sandoz India Ltd.
8. M/s Wyeth Labs. Ltd.

No company has been allowed the benefit of re-endorsement of capacity with export obligation under the April 1983 Policy.

(b) Condition relating to export obligation is part of the industrial approval /licence and non-implementation thereof would be treated as a violation of the condition.

(c) Export obligation on FERA/MRTP companies are imposed as per the Stipulation No. 2 of this Ministry's Press Note dated 17th October, 1981 keeping in view the indigenous availability and the capability of the concerned companies.

(d) No, Sir.

**Improved mining methods in Talcher Coal-fields**

412. SHRI NITYANANDA MISRA : Will the Minister of ENERGY be pleased to state.

(a) whether Government of Orissa had requested his Ministry to introduce improved mining methods in Talcher Coal-fields ;

(b) if so, the steps taken by Government in this regard ; and

(c) the details thereof ?